

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1737
ANSWERED ON:07.03.2006
REVIEW OF CITIZENSHIP LAW
Murmu Shri Hemlal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has reviewed the citizenship laws prevailing in the country; and
- (b) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a): Yes, Sir.

(b): Citizenship Act, 1955 was amended by the Citizenship (Amendment) Act, 2003 notified in the Official Gazette on 08.01.2004 and came into force on 03.12.2004. Citizenship Act was further amended by the Citizenship (Amendment) Act, 2005 notified in this Official Gazette on 25.08.2005 and came into force on 28.06.2005, from the date of notification of the Citizenship (Amendment) Ordinance, 2005.